

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S GURUANAND SILK MILLS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GURUANAND SILK MILLS PVT. LTD.
2.	Date of incorporation of corporate debtor	17 th July 1998.
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17200MH1998PTC115822
5.	Address of the registered office and principal office (if any) of corporate debtor	27/29, Kolbhat Lane, 2 nd Floor, Kalbadevi Road, Mumbai, Maharashtra, India, 400002
6.	Insolvency commencement date in respect of corporate debtor	Date of order 14 th November, 2024. (order received on 26.11.2024)
7.	Estimated date of closure of insolvency resolution process	13th May, 2025 (180 days from the date of Order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME: - MR. MUKESH KUMAR JAIN REG NO: - IBBI /IPA-001/IP-P01236/2018-19/11944
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: - C-203, EDGE, Opposite Maruti Suzuki Arena, Vidhansabha Road, Mova, Raipur-492007 (C.G.). Email: - mkj2822@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: - C-203, EDGE, Opposite Maruti Suzuki Arena, Vidhansabha Road, Mova, Raipur-492007 (C.G.). Email:- cirp.guruanand@gmail.com
11.	Last date for submission of claims	10th December, 2024 (14 days from the date of order received by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) www.ibbi.gov.in b) Not applicable as per information available with IRP till date

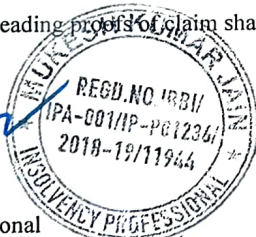
Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **M/s Guruanand Silk mills Private Limited on 14th November,2024 (order received on 26.11.2024).**

The creditors of **M/s Guruanand Silk Mills Private Limited** are hereby called upon to submit their claims with proof on or before **10th December, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The claim may be submitted in their specified forms- FormB- Operational Creditor(otherthan workmen/employee), FormC- Financial Creditor, Form CA- Financial Creditorin A class, Form D- Workmen/Employee, form E- Authorised Representative of workmen/employee & Form F- other creditors.

Submission of false or misleading proofs of claim shall attract penalties.


Mukesh Kumar Jain
Interim Resolution Professional
IBBI /IPA-001/IP-P01236/2018-19/11944
In the Matter of **M/s Guruanand Silk Mills Private Limited**
AFA validity till 31.12.2025



Place : Raipur (C.G.)
Date : 26.11.2024